

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/809/2021**

This the 03rd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Farooq Khandi, Age 45 years, S/o Late Mohd Shafi, R/o Village Thatharka,  
Tehsil Gool, District Ramban

.....Applicant

(Advocate:- Mr. T.R. Wani-**Not Present**)

**Versus**

1. State of Jammu & Kashmir through its Commissioner Secretary, Department of Health Services, Civil Secretariat Jammu/Srinagar.
2. Director School Education, Jammu.
3. Chief Education Officer Ramban.
4. Zonal Education Officer Gool.
5. Principal Govt High Secondary School Thatharka.
6. Mohd Rafiq Beigh, In Charge Principal Govt High Secondary School Thatharka.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**ORDER**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last date also i.e., 23.02.2021, nobody had joined the video conference on behalf of the applicant and the case was listed for appearance of applicant today i.e., 03.03.2021. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**